# [उपसभाध्यक्ष ( श्री रमा शंकर कौशिक ) पीठासीन हुए)]

मान्यवर, विद्यमान परिस्थितियों की अनुकूलता के आधार पर देहरादून को राज्य का मुख्यालय और नैनीताल उच्च न्यायालय का मुख्यालय बन गया मगर इन दोनों नगरों का फासला बहुत ज्यादा है और विमान सेवा उपलब्ध नहीं है। केवल सड़क का ही सहारा है। देहरादून और काठगोदान के बीच रेलवे लाइन है मगर कोई रेलगाड़ी नहीं चलती है। मैं आपके माध्यम से मारत सरकार के रेख मंत्रालय से मांग करता हूं कि देहरादून और काठगोदान के बीच तुरंत एक एक्सप्रेस रेलगाड़ी चलाई जाए। इसके लिए उत्तरांचल की जनता के सभी लोग आमारी होंगे। घन्यवाद।

श्री गोहम्मद सलीम (पश्चिमी बंगाल) : उत्तरांचल के संसद सदस्य को भी मुबारिक हो।

## ~ The Coal India (Regulation of Transfers and Validation) Bill, 1995

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI N. T. SHANMUGAM): Sir, I beg to move:

"That the Bill to empower the Central Government to direct the transfer of the land, or of the rights in or over land or of the right, title and interest in relation to a coal mine, coking coal mine or coke oven plant, vested in the Coal India Limited or in a subsidiary company to any subsidiary company of Coal India Limited or any other subsidiary company and to validate certain transfers of such land or rights, be taken into consideration."

Sir, the Central Government, through nationalisation in 1972-73, acquired land for mining purposes and also, after that, it vested the right in the Coal India Limited. So far as the administrative purpose is concerned, the Coal India Limited created eight subsidiaries, namely, Bharat Coking Coal Limited, Western Coalfields Limited, Eastern Coalfields Limited, Central Mine Planning and Design Institute, Ranchi, South-Eastern Coalfields Limited, Bilaspur, Northern Coalfields Limited, Singarauli, the Mahanadi Coalfields Limited, Sambalpur and the Central Coalfield Limited Ranchi. They have transferred some land, for administrative purpose, to these subsidiaries. But there is some lacuna due to which they suffered some legal infirmities. Therefore, now this Bill is being moved to validate the transfers, with retrospective effect, that is, from the date of transfer. That is the main aim of the Bill.

The question was proposed.

SHRI BRAHMAKUMAR BHATT (Guiarat): Sir, 1 want to draw the attention of the hon. Minister to the impact of the Bill on the Coal India Limited, It is a fact that import of coal is being allowed. The power plants and the power-generating companies mainly use the imported coal. Some power plants are in the coastal area and some others are going to come up in the coastal area. Now, those States which have coastal areas, will prefer the imported coal because it is cheaper than the domestic coal. The hon. Minister may be aware that many Electricity Boards have begun importing coal. The imported coal is cheaper. Still, they are being given so many facilities. The Railways have reduced the freight on imported coal by 10%. This is going against the interests of the Coal India Limited and the domestic coal. Either you reduce the freight on the domestic coal also or vou withdraw this 10% reduction in the freight on imported coal. While they are getting 10 per cent rebate in the freight, the sufferer is the Coal India Limited, I am sure, the hon. Minister knows that there is no import duty relief to the domestic coal. The demand of Coal India and the domestic suppliers is that the Government should reduce the royalty on the domestic coal and thereby give relief to the domestic coal, or, reduce the royalty to the extent which is given to the importing coal companies.

Sir, it is very important to note that companies like SAIL and TISCO are importing coal on a large scale. If Government companies like SAIL and TISCO import coal on a large scale, then, gradually, the companies situated in the coastal areas will also import more and more coal. Then, what will be the position of Coal India Limited? I am very much afraid that the authorities of Coal India have conceded that the imported coal is cheaper than their own coal. They have also conceded, in a discussion, that a time will come when more and more coal will be coming to our country, and Coal India will go down. Perhaps, Coal India will have no future in this country, if imported coal is allowed on such a large scale.

Sir, I request the hon. Minister to consider the other aspect of it. About 40 per cent of the freight of the Railways comprises domestic coal. If the freight movement of Railways from coal, which is on such a large scale, goes down due to the imported coal, then what will be the position of the Railways? There will be an effect on the whole cycle. As I said, about 40 per cent of the Railway's freight movement comprises coal. That is why they are not increasing the passenger fares. If the Railways do not get any freight from coal, then, a situation will develop when they will have to think of getting more and more money from passengers and other freight. So,

the effect of imported coal is not only on the domestic coal and Coal India Limited, but also on the railway system of this country. The Railways will lose a huge amount of revenue because their 40 per cent freight comprises of coal only. So, the hon. Minister should consider all these aspects and give relief to the domestic coal and Coal India Limited. Most of the Electricity Boards are getting coal from a distance of more than one thousand kilometres. The coal is coming from Bihar to Gujarat; from Mahdya Pradesh to Maharashtra, Rajasthan, etc. A huge amount of coal is received from all these coalmines which are situated at a very long distance. All these issues will make the Minister realise that Coal India Limited is going to face the worst situation in the years to come. Its effect will also be felt on the Indian Railways. I request the hon. Minister to examine all these aspects and review the position. The Government should give necessary relief to the domestic coal; otherwise, the import of coal -so many other imports have also been coming into this country -- will destroy Coal India Limited.

श्री परमेश्वर कुमार अग्रवाला (झारखण्ड) : माननीय उपसभाध्यक्ष जी, मैं कोल इंडिया (रेगुलेशन ऑफ ट्रांसफर्स एंड वेलिडेशन) बिल, 1995 के पक्ष में बोलने के लिए खड़ा हुआ हूं।

महोदय, यों तो व्यायहारिक स्तर पर खदाने जो कि कोल इंडिया के नाम से हैं, सिम्सिडरी चला रही हैं, लेकिन कानूनी पहलू की दृष्टि से यह बिल लाया गया है। मेरी समझ में तो इसे बहुत देर से लाया गया है और इसे बहुत पहले आना चाहिए था। महोदय, इस में मेन मुद्दा या जो खास विषय है, उस की तरफ मैं माननीय मंत्री जी का घ्यान आकर्षित करना चाहता हूं कि इस बिल के तहत खदानें ट्रांसफर हो जाएंगी, एम.एम.आर.डी. एक्ट के तहत भी परमीशन मिल जाएंगी, परंतु राज्य सरकारों को उन की स्टाम्प ड्यूटी का नुकसान होगा। तो क्या मंत्री महोदय इस सदन को आश्वासन देंगे कि नोटिफिकेशन होने के बायजूद राज्य सरकारों को उन की स्टाम्प ड्यूटी का चार्ज मिले? महोदय, मैं यह इसलिए कह रहा हूं कि यह नियम है कि किस खदान में कितना कोयला रिजर्य है और कितना कोयला खदान से निकाला जा सकता है, उस की रॉयल्टी के वेलुएशन के ऊपर स्टाम्प ड्यूटी तय होती है। तो क्या मंत्री महोदय सदन को आश्वासन देंगे कि जिस-जिस राज्य में ये खदानें ट्रांसफर की जाएंगी, हस्तांतरित की जाएंगी, उन राज्यों को स्टाम्प ड्यूटी के तहत उन की बकाया रकम मिले?

महोदय, मैं इस सदन का और माननीय मंत्री जी का ध्यान कोल इंडिया की वर्तमान स्थिति की तरफ भी दिलाना चाहता हूं। मैं ने बरसों पहले कहा था कि कोल इंडिया इज ए डेड वुड और कोल इंडिया की कोई जरूरत नहीं है। सभी खदानों को यदि आर्थिक इकाई के रूप में मानकर ठीक से चलाया जाय तो बहुत से तथ्य सामने आएंगे जिन से यह प्रकाशित होगा कि कोल इंडिया और उस की खदानों के चप्पे-चप्पे में भ्रष्टाचार व्याप्त है। मंत्री महोदय, यदि आप सचमुच कोल इंडिया को सुधारना चाहते हैं तो सब से पहले भ्रष्टाचार के बीज को निकालकर फेंकना होगा। महोदय, इस बिल के सेक्शन 2.1 में गवर्नमेंट को यह पायर दी गयी है कि नोटिफिकेशन के तहत यह किसी भी खदान से, जोकि कोल इंडिया के नाम से है, कोल जिस सब्सिडरी में है, उस में दे दिया जाए। महोदय, यह एक प्राना लंबित विषय है और यह जितना जल्द हो जाय

उतना अच्छा है ताकि कानूनी प्रायधानों के अंदर जो रुकावटें अभी आ रही हैं, यह दूर हो सकें और कोल इंडिया सुचारु रूप से चल सके।

महोदय, जहां तक नई नीति का सवाल है, उस में बहुत कुछ करना बाकी है। जैसा कि अमी माननीय सदस्य ने कहा कि इम्पोर्ट बढ़ता जा रहा है और देसी कोयले की कीमत कोई देने के लिए तैयार नहीं है। महोदय, इस का खास कारण यह है कि कोयला टनेज के हिसाब से बहुत निकल रहा है, लेकिन गुणवत्ता के हिसाब से जीरो है। क्या मंत्री महोदय, इस ओर भी घ्यान देना चाहेंगे ताकि इस स्थिति को सुधारा जा सके? महोदय, इन सभी बातों को घ्यान में रखते हुए क्योंकि यह एक बहुत पुराना और लंबित मामला है, इस बिल को जल्द-से-जल्द पास किया जाना चाहिए, ऐसा निवेदन करते हुए मैं अपनी बात समाप्त करता हूं। घन्यवाद।

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Sir, thank you for giving me the time. It is the need of the hour. After the judgment of the Supreme Court in the Bharat Coking Coal Limited versus the Government of Bihar, this Bill has been introduced in this august House. The main objective of the Bill is to empower the Central Government to transfer land or right, title or interests in relation to coal mines vested in the Coal India Limited to the subsidiary companies and validate certain transfers. There are eight subsidiary companies with the Coal India. Now they are not able to transfer properties which are in their names. In order to give this power to them, this Bill has been introduced, so that they can transfer the land and properties to other companies.

Even though there is de facto transfer, on paper, from one company to the other, from Coal India to its subsidiaries, the de jure transfer has not been done. In order to achieve that objective, this Bill has been introduced in this House. But there are several impediments. By virtue of the Transfer of Property Act, transfer of property can be done only prospectively and not retrospectively. Taking this into consideration, by virtue of this Bill, the Government of India is giving power of transferring all the properties which are under the custody of the Coal India Limited to subsidiaries. Above all this, the learned Minister has pointed out that under the Registration Act, several charges have to be paid by the States in the form of stamp duty. In order to avoid this sort of anomaly and expenses of the Government, the registration charges have been totally avoided. Even though the Bill has been introduced, the power of the Coal India Limited of having control over the subsidiaries is still maintained. By virtue of this Bill, the Government of India is taking away the property rights. It can transfer the property to any party. In this way, a lot of litigation can be avoided. So, I welcome this Bill.

श्री मूल चन्द मीणा (राजस्थान) : सर, मेरा एक प्याइंट आफ आर्डर है। उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : किस बात पर?

श्री मूल चन्द मीणा : मेरा प्वाइंट आफ आर्डर इस बात पर है कि पिछले सैशन के दौरान 130 एम.पीज़. ने एक लैटर दिया था, उसके बाद तीन महीने गुज़र गए ...

उपसभा<mark>ध्यक्ष (श्री रमा शंकर कौशिक)</mark> : यह प्याइंट आफ आर्डर न**हीं है। इसे आप** अलग से उठाइएगा, यह व्यवस्था का प्रश्न नहीं है।

श्री मूल चन्द मीणा : लेकिन, सर ...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : इस समय एक विधेयक पर चर्चा हो रही है, इसलिए आप कृपा करके अपना आसन ग्रहण कीजिए। माननीय श्री जीवन राव जी।

श्री जीवन राय (पश्चिमी बंगाल) : थैंक्यू मिस्टर वाइस चेयरमैन सर, मैं तो अपोज कर रहा हं एक-दो कारण से कि आपकी नीति भी ठीक नहीं है और नीयत भी ठीक नहीं है।

It is a Bill directed to legalise an illegal thing. But, you cannot do it. That is why you have brought this Bill. नीयत ठीक नहीं है इसलिए जो आप चाहते हैं वह आपकी स्टेटमेंट आफ ऑब्जेक्ट्स एंड रीज़न्स में नहीं है, स्टेटमेंट आफ आब्जेक्ट्स एंड रीज़न्स में है जो आप नहीं चाहते हैं, जो आप नहीं करेंगे!

According to the present law it is not permissible for any company to transfer its assets from a holding company to a subsidiary company. The Companies Act does not provide for any such authority. The moment you compel the Parliament for passing this Bill, there will be a general demand of transferring assets from the main company to the subsidiary companies. This position supports the case of Shaw Wallace. Shaw Wallace diverted all its assets to subsidiaries and siphoned off all the funds. It is legally and morally an unethical thing which you are doing. You should take note of the implications of this Bill. The Companies Act does not provide it. If you want to do it, go through the route of the Companies Act. Why are you going through the route of this Bill?

The second thing is this. Before transferring these subsidiaries, did you consult the Law Ministry? (Interruptions) That means the holding company will exist. होल्डिंग कम्पनीज़ रहेंगी, सब्सिडरीज़ भी. रहेंगी, सब्सिडरीज़ के बोर्ड आफ डायरेक्टर्स भी रहेंगे और जो ट्रांसफर होगा ऐसेट्स का तो डबल टैक्सैशन हो जाएगा।

I would like to draw the attention of hon. Pranabda, that before supporting this Bill, they have to see that they are transferring all the assets of the holding company to a subsidiary company which is not legal. Then we have to support the Shaw Wallace and other such cases. The second thing is

that when assets are being transferred to the subsidiary companies, there will be a double taxation. The Excise Duty will be charged both from the holding and the subsidiary companies. The Coal India Limited will be finished. (Interruptions) The holding company is existing. ...(Interruptions)... Subsidiary companies are also existing. ...(Interruptions)... Taxation will be at the holding company level as well as at the subsidiary company level. It will be a double taxation. I would like to know whether they have checked up this matter with the Law, Finance and other Departments. If you pass this Bill, it will cause liquidation of the entire Coal India Limited. If you want to do it, then do it. You state in the Statement of Objects and Reasons that you want to liquidate the Coal India Limited.

The third question is this. No fool on earth can believe that since the authority is with the holding company, you cannot transfer the assets, you cannot dispose of the assets and you cannot take any decision? The President of India is the owner of all the public sector companies. The President holds the shares and there is a delegation of power and authority, and, according to that delegation of power, all works are transacted. The Steel Authority of India, which is a holding company, is on the top. There are no subsidiaries to it. The continuous demand has been the Minister has taken charge very recently not to pass the Bill today. There has been a demand that you follow the pattern of SAIL. Why? Because you will be maintaining eight Board of Directors with the system. You propose, eight white elephants which will eat away all the money. So, instead of taking that route, you take the route of SAIL. Let all the assets be vested in the holding company; and, at the ground level, you arrange a proper delegation of power and delegation of authority. Now, a strike is going on against this Bill. To my understanding, the strike is total in the ECL and BCCL, it is 85 per cent in the Central Coalfields and the South-Eastern Coal Fields. A total strike is going on against this Bill and another Bill and you are trying to put Parliament against the worker! It is unfair. Don't do that thing. Therefore, this is a Bill for privatisation, in stages. You put it in the Statement of Objects and Reasons. You are transferring the assets to subsidiaries! Then, you will dispose of the assets, subsidiary-wise. And, by the time you will be disposing of the assets, Coal India will get vanquished. Nothing will remain. Double taxation will be there. A lot of financial problem will develop. You will be keeping eight white elephants -- eight Board of Directors at the ground level. This system itself eats away all the funds.

Lastly, I would request that instead of bringing this Bill, you come out with statement explaining how are you going to revive the Coal India

Limited and the coal companies. The ECL and the BCCL all are getting liquidated because of non-investment of funds and other things. You take care of them, instead of coming up with these bogus Bills and other things.

I humbly request the hon. Minister not to rush with it. Discussion has taken place. You consult the Law Ministry and other Ministries and find out what would be the financial repercussions. You first discuss it with them and then pass the Bill. Thank you:

SHRI R. MARGABANDU (Tamil Nadu): Thank you, Mr. Vice-Chairman, Sir. This Bill has come as a consequence of the judgment of the Supreme Court in 1990 to legalise and to validate the transfer that has been made in respect of leasing and transfer of the land. Now-a-days, many attempts are being made to privatise the coalmines. As a matter of fact, in India, there are 561 coal mines and there is a large amount of requirement of coal. Nearly, 65-70 per cent of Industrial and agricultural requires power. It is coal-based. But, now, taking that importance into consideration, the Government of India, with a view to get the benefit, in the year 1972-73, nationalised the coal sector. But what has happened now? Day-by-day the coal mines are incurring losses. There is a figure given. In the year 1998-99, the production was 18.168 tonnes, whereas it has come down to 17.525 tonnes in the year 1999-2000. Why is there a reduction in the production? What is the reason for that? I would like to know whether it is the coal industry or the management of the coal industry, which is fiddling and dancing to the tune of various federations which have been constituted. Because of the connivance with these federations and also because of a conspiracy, the revenue is affected and production is suffering. The mafia group is engaged in taking away the entire production of these coal mines, which is resulting in a heavy loss to the Government. Sir, as is rightly said by Shri Jibon Roy, instead of bringing in this Bill for legalising the illegal things, the Central Government should take steps to see that this industry is revitalised and recapitalised in order to earn profit and save this industry and the agriculture sector. Two types of privatisation have been suggested. The foreign private companies are allowed to have the majority stake in the joint venture of Coal India Limited. This Coal Mines Nationalisation Act has to be amended in order to allow the private sector to independently mine and sell coal in the open market. I would like to know whether these two types of privatisation are being adopted. This is a dangerous step on the part of the Central Government. Whichever industry had been nationalised for the benefit and development of the nation, is now being sought to be privatised and denationalised. This Government is going to sell the entire nation to the private sector. The entire public sector is going to be sold to the private sector. Has this Government come to power for selling the Government property and the nation to the private sector? This has to be answered in a positive manner. I request the Central Government to take steps to save the nation, and not to sell away the property of the nation.

SHRI EDUARDO FALEIRO (Goa): My hon. colleague has said that there is a lot of corruption in Coal India. The Coal India mafia is notorious and has drawn the attention of this House and the other House for a decade...(Interruptions)...

SHRI S.S. AHLUWALIA (Jharkhand); Sir, we should not say Coal India is a mafia. Coal India is an organisation...(Interruptions)...

SHRI EDUARDO FALEIRO: I am not saying it... (Interruptions)...

THE VICE-CHAIRMAN (SHRI RAMA SHANKER KAUSHIK): Please let him speak. ...(Interruptions)...

SHRI EDUARDO FALEIRO: You are bringing up the associations. ....(Interruptions)... I agree. I agree. ....(Interruptions)...

SHRI S.S. AHLUWALIA (Jharkhand): Coal India Limited is a Government company. He cannot call it a coal mafia because there is nobody to protect its interests here. He cannot substantiate. He cannot call it a coal mafia. ...(Interruptions)...

SHRI EDUARDO FALEIRO: I get the intention of the hon. Member. It was to establish a linkage. If he has done, I have no comments. But I am not talking about Coal India; I am talking about coal mafia. And then, what I am saying is, Sir, this corruption and these mafias will increase manifold, with the step which the Government is now taking to privatise and to globalise the mining activities. So many huge multinationals are interested in mining. One I will mention. There is one Rio Tinto, an Australian global multinational, that is involved in this, and is trying to do a few things. I will come to the point as to what we are trying to do. The point is that this is getting much worse. Now, what are we going to do? The Government intends to go on mining on a large scale, not for the benefit of the people of this country, but for the benefit of multinationals. We must understand that coal is not a renewable resource. The Americans have got a lot of mines and the Australians have got a lot of mines. But the Americans and the Australians are doing their mining in India. They take the raw material

from here at a very nominal rate, process it there and sell it to us at a price which is hundred times the normal price. The Government is encouraging this process to the extent never seen before. But the point which I wanted to make is this. Most of the mines are found in the tribal areas. Where there are forests, tribals live there. And what is the Government doing now? alerting the House and I am urging upon the also that-the Government wants to denotify the tribal lands which are protected by the Constitution -- no tribal land can be transferred to nontribal people. The Government now wants to denotify the tribal land so that it could transfer it to the multinationals. This would be opposed tooth and nail, I am saying so because thousands of 'narmadas' will crop up as a result of this. As the Narmada issue was not discussed at the very beginning, tens of thousands of tribal people were displaced. The tribal population in our country is around 20%. I am rising here to make this point because lakhs of tribal people would be affected, if it is done. The Government wanted to do this by an executive order, in Andhra Pradesh, to benefit Rio Tinto. The Supreme Court delivered a verdict in the Samta case - Samta is the name of an organisation and not these gentlemen whom I hold in great respect - Samta is an NGO -- that tribal lands cannot be transferred, either for mining or for any other purpose, to non-tribals. Now, the Government wants to amend the Land Acquisition Act. The Government also wants to amend the Constitution to this effect so as to acquire power to denotify the tribal lands. This, as I said earlier, would create thousands of Narmadas. Lakhs of tribals would be displaced. Therefore, before bringing this piece of legislation to Parliament, vast consultations should be held. My strong appeal before this House is: 'don't touch the tribal land', If the House feels that if at all it should be touched, before proceeding further, please ensure that all the affected tribals are rehabilitated in a proper manner. Whenever such activities are undertaken, the most affected are the poor people, the tribal people. Nobody bothers about rehabilitating them. The reason advanced is, there is no land, there are no funds, etc. They are left to fend for themselves. When the Government intends to amend the Constitution to this effect and denotify the tribal lands, I would say that this issue must be discussed at great length in the country. Keeping in view the basic interests of the tribal people and only after holding wider discussions, such a legislation should be brought forward. Thank you.

श्री एस.एस. अहलुवालिया : उपम्भाध्यक्ष महोदय, मैं कोल इंडिया (अन्तरण विनियमन और विधिमान्यकरण) विधेयक, 1995 का समर्थन करने के लिए खड़ा हुआ हूं। उपसभाध्यक्ष महोदय, इसकी एक लम्बी कहानी है और अभी माननीय सदस्य एडुआर्डी फेलेरियो जी कह रहे थे कि यह अनुचित है, गैर-कानूनी है, ऐसा नहीं करना चाहिए। महोदय, मैं आपके माध्यम से सदन को सूचित करना चाहूंगा कि माननीय फेलेरियो उस केबिनेट के मंत्री थे जिस केबिनेट ने 1995 में इस बिल का फैसला किया था और इस विधेयक को इस सदन में श्री अजीत कुमार पांजा जी ने इंट्रोड्यूस किया था जो उस वक्त कोयला मंत्री थे, नरसिंहराव जी की सरकार में वह भी मंत्री थे। वे उस वक्त भी साथ थे, अब भी साथ हैं घबराइये मत।

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) : आप सरकार के साथ ही रहेंगे या लोगों के साथ भी रहेंगे। जनता के साथ रहिए।

श्री एस.एस.अहलुवालिया : हम जनता के साथ ही रहेंगे और जनता भी हमारे ही साथ रहेगी। मैं जहां-जहां जाउंगा, जनता साथ ही रहेगी। घबराइए मत।

श्रीमती सरला माहेश्वरी : आप जनता के साथ नहीं जाएंगे, जनता आपके साथ जाएगी। क्या बात है !

श्री एस.एस.अहल्वालिया : महोदय, मैं नहीं समझता कि हमारे पूर्व वक्ता ने जो मुद्दे उठाये हैं, ये मुद्दे उस वक्त उन्होंने अपनी कैबीनेट में, अपनी पार्टी में या अपने दल में उठाए होंगे। खैर, आज यह विधेयक हमारे सामने है। सभी जानते हैं कि कोयला खदान का नेशनलाइजेशन, राष्ट्रीयकरण दो चरणों में हुआ था -1972 में और 1973 में। यह किन हालात में हुआ था, वह सर्वविदित है और आज किन हालात में ये कोयला खदान चल रहे हैं, इसके बारे में भी सब अच्छी तरह से अवगत हैं। उस वक्त पर-टन कोयले की कीमत क्या थी और आज पर-टन कोयले की कीमत क्या है, इस चीज से भी सभी अवगत हैं और अल्टीमेटली जो कोयला है - जिन-जिन कारखानों में कोयला रॉ-मैटीरियल के रूप में यूज़ होता है और उसकी उत्पादक वैल्यु किस तरह से बढ़ती है. कॉस्ट ऑफ प्रोडक्शन किस तरह से बढ़ता है, वह हमारे सामने है। दिन पर दिन हम इसका कैटगराइज़ेशन कृकिंग कोल, नॉन कृकिंग कोल, स्टीम कोल, स्लैक कोल, लो ऐश कोल, हाई सल्फर कोल करके बहुत कुछ करते हैं। हमारे यहां एक थर्मल पॉवर स्टेशन की टैक्नोलॉजी है। जो थर्मल पॉवर स्टेशन की टैक्नोलॉजी हम रशिया से लाए वह कोयले पर आधारित है और जो हमारा लो कैलोरीफिक वैल्यु का कोयला है, उसमे हमारा उत्पाद जो हो रहा है, वह न के बराबर है। आज यदि हम तुलना करने बैठे तो जो लो ऐश मैटलर्जिकल कोक या लो ऐश धर्मल कोक विदेशों से लाकर युज् कर रहे हैं, उनसे और हमारे कोयला खदानों से जो कोयला निकल रहा है, वहां पर जो प्रोडक्शन कैपेसिटी है, आप देखिए वह नगण्य है। हमारे पूर्वी राज्य बिहार में आपको पता है कि थर्मल पॉवर स्टेशन को लेकर वहां के एक मंत्री ने सवाल उठाया था कि जो कोयला खदान से आता है, उसमें फॉरेन मैटीरियल ज्यादा है और हाई ऐश परसंटेज है। इसके कारण उसकी थर्मिक कैलोरोफिक वैल्यू कम हो जाती है जिसके कारण वहां थर्मल पॉवर स्टेशन अपनी पूरी कैपेसिटी से नहीं चल सकते हैं। इसी कारण उनकी ऐडिमिनिस्ट्रेटिव कॉस्ट इतनी ज्यादा है कि कॉस्ट ऑफ पॉवर प्रोडक्शन पर-यूनिट बहुत ज्यादा बढ़ जाता है और अल्टीमेटली उसका कमर्शियल और डोमैस्टिक युज जो करते हैं, उन पर यानी कन्ज्यूमर पर इसका भार पड़ता है और उनको इसका भार वहन करना पडता है। महोदय, आज सडकों पर लोग पत्थर लेकर, लाठी लेकर क्यों निकलते हैं। वे तभी निकलते हैं जब महंगाई होती है। महंगाई के मूल कारण क्या हैं, उनके मुद्दे पर जाने की जरूरत है और जब मुद्दे पर जाएंगे तो इतने बड़े अंतराल, 1972-73 से, कोयला खदान के राष्ट्रीयकरण से लेकर आज तक के अंतराल के ऊपर विश्लेषण करना पड़ेगा और सोचना पड़ेगा। हमारे पूर्व वक्ता श्री जीवन राय जी भी कोयला खदान के बारे में कह रहे थे।

ईस्टर्न कोल फील्ड में कितनी कोयला खदाने हैं जो आज प्राइवेटाइज करने के लिए हैं? जब हमारे यहां के कोयला मंत्री और कोयला मंत्रालय ने पश्चिम बंगाल सरकार से बैठक की तो पश्चिम बंगाल के भूतपूर्व मुख्यमंत्री ने...

**श्री जीवन राय** : प्राइवेटाइज करने से कम ऐश कॉन्टेंट ...(व्यवधान)... निकलने वाला नहीं है।

श्री एस.एस.अहलवालिया : नहीं निकलेगा। ...(व्यवधान)... मैं बता रहा हूं न कि है। You are right, I am telling you.

श्री जीवन राय: मैं यही बात कह रहा हूं कि प्राइवेटाइज़ करने का बिल है तो छिपा कर किसलिए कर रहे हो। You come out straightway. You say that it is a Bill to privatise the coal industry.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : माननीय जीवन राय जी, आप उन्हें अपनी बात कहने दे।

श्री एस.एस.अहलवालिया : आपको इतना टैशन क्यों है कि यह प्राइवेटाइज करने के लिए किया जा रहा है? ...(व्यवधान)... यह एक अच्छे ऐडिमिनिस्ट्रेटिव ...(व्यवधान)...

श्री जीवन राय: आप मंत्री जी को बता दो कि स्टेटमेंट का ऑब्जेक्टिव चेंज करके ले आएं।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : जीवन राय जी, आप उन्हें अपनी पूरी बात रखने दें।

श्री जीवन राय: मैं उनको सपोर्ट कर रहा हूं ... वाईस चेयरमैन साहब, मैं उनको सपोर्ट कर रहा हूं। ...(व्यवधान)...

श्री एस.एस.अहलुवालिया : अच्छे ऐडिमिनिस्ट्रेशन के लिए कहा जा रहा है। ...(व्यवधान)...

श्री जीवन राय: तो छिपाकर बिल किसलिए ला रहे हैं? You state in the Statement of Objects and Reasons that it is a Bill towards privatisation, privatisation in stages. यही बात तो मैंने कही है। ...(व्यवधान)...

श्री टी.एन.चतुर्वेदी (उत्तर प्रदेश) : इन दोनों का मूचअल सपोर्ट बड़ा अफेक्शनेट है। ...(व्यवधान)...

श्री एस.एस.अहलुवालिया : महोदय ...(व्यवधान)...

श्री जीवन राय: आप मेरे को सपोर्ट कर रहे हो?

श्री एस.एस.अहल्वालिया : मैं प्राइवेटाइजेशन की बात नहीं कर रहा हूं। मैं कह रहा हूं कि बैटर ऐडमिनिस्ट्रेशन कैसे होगा। जब हमारे पास पट्टा ही नहीं है ज़मीन का तो हम बैटर ऐडिमिनिस्ट्रेशन क्या देंगे। रोज़ कोर्ट-कचहरियां होती हैं, रोज़ वकालतनामा लेना पड़ता है कोल इंडिया से और महोदय, आपकी कृपा से...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : अब आप समाप्त करें।

#### 1.00 P.M.

श्री एस.एस.अहलुवालिया : क्या समय हो गया? अभी तो मैंने शुरू किया है। लंच के बाद पूरा करेंगे।

उपसभाध्यक्ष : तो ठीक है।

SHRI PRANAB MUKHERJEE (West Bengal): He can speak after the lunch break.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): अब हम उठते हैं और दो बजे मिलेंगे।

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at three minutes past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

उपसभापति : आप सबको नया सेशन मुबारक हो। ...(व्यवधान)... बड़ा खाली हाल भी मुबारक हो।

श्री प्रेमचन्द गुप्ता (बिहार): मैडम, पहले तो आप 12 बजे आ जाती थीं, इस वजह से लोग आ जाते थे। अब आप आती ही 2 बजे हैं।

उपसभापति : अभी मैं 2 बजे आई हूं तो लोगों को 2 बजे तो आना चाहिए। ...(व्यवधान)... यह तो बहानेबाजी है। ...(व्यवधान)... अहलुवालिया जी, आप अपना भाषण पूरा करें।

श्री एस.एस. अहलुवालिया: महोदया, मैं भोजनायकाश से पहले कोल इंडिया (अन्तरण विनियमन और विधिमान्यकरण) विधेयक, 1995 पर बोल रहा था। मेरे पूर्व वक्ताओं ने इस पर बड़े सवाल उठाए थे और खासकर हमारे वामपंथी बन्धु जीवन राय जी ने कुछ सवालिया प्रश्न उठा दिए कि क्या यह जमीन हस्तांतरण होने के बाद ...(व्यवधान)... आपके साथ जब कोर्ट में खड़ा हूंगा तब कह दूंगा। महोदया, इन्होंने कहा कि जमीन हस्तांतरण के बाद ऐसी ही अवस्था रहेगी और शायद निजीकरण की तरफ हम जा रहे हैं, ऐसा इन्होंने सवाल खड़ा कर दिया है ...(व्यवधान)...

श्री जीवन राय: परदे के पीछे...

श्री एस.एस.अहलुवालिया : परदे के.पीछे कुछ नहीं हो रहा है। मैंने पहले भी आपको यह बात याद दिलाई थी कड़िए तो बंगाली में कह दूं।

THE DEPUTY CHAIRMAN: You should address the Chair, either in Bengali or in Marathi or in any other language, and not Mr. Jibon Roy.

SHRI S.S. AHLUWALIA: Madam, I am addressing him through you. I am trying to convince my colleague Mr. Jibon Roy in his mother tongue.

THE DEPUTY CHAIRMAN: You can go through me provided I understand Bengali. I do not know what you are telling him.

श्री एस.एस.अहलुवालिया : महोदया, चिन्ता का विषय सिर्फ एक कहा जा सकता है कि जमीन हस्तांतरण के बाद माइन्स सेफ्टी पर क्या-क्या इफेक्ट पड़ेगे। माइन्स सेफ्टी पर खासकर के दो घटनाएं जब भी किसी जागरूक नागरिक के सामने आती हैं तो वह चिन्तित हो जाता है। जब हम चासनाला की दुर्घटना और चिनाकड़ी की दुर्घटना के बारे में सोचते हैं, जहां एक मेजर फेल्योर हुआ था तो माइन्स सेफ्टी का खयाल आ जाता है। आज यह सीधे तौर पर कोल इण्डिया लिमिटेड, जो राष्ट्रीय सरकार की एक कंपनी है, के तहत है। उनके पास जमीन है। जब जमीन का हस्तांतरण हो जाएगा और इनकी इंटफेयरेंस खत्म हो जाएगी तब कहीं ऐसी कोई कमी हो गई, कोई चुक हो गई, कोई अंकुश हट गया तब क्या होगा, इसके बारे में सोचने की जरूरत है। इसलिए मंत्री महोदय को इस विधेयक पर समर्थन देने का आश्वासन देने के साथ-साथ हमारे सामने ये सवाल भी उठते हैं। कोयला खदान के इलाके मे जो लोग रहते हैं वे जानते हैं कि जहां से कोयला निकाला जाता है उस कोयला निकाले खोखले इलाके में बालू भरा जाता है। अगर बालू न भरा जाए तो जब बरसात का समय आता है और ऊपरी सतह में पानी जमता है तो पानी के भार से वह इलाका घंस जाता है और लोग घंसका-घंसका चिल्लाते हए वहां से भागते हैं। गाँव के गाँव धंस जाते हैं क्योंकि गाँवों के नीचे, शहरों के नीचे, सड़कों के नीचे से कोयला निकाला जाता है। कोयला निकालने वालों की यह जिम्मेदारी होती है कि वहां पर कोयला भरा जाए, सैंड पैकिंग की जाए। इस सैंड पैकिंग का भी एक प्रावधान है। इसके कांट्रेक्ट निकलते हैं, बड़े-बड़े ठेके दिए जाते हैं। पर देखा गया है कि इस पर परी तरह से ध्यान नहीं दिया जाता है। एक अंश भारत सरकार का रहा है, माइन्स सेफ्टी डिपार्टमेंट का रहा है और वह इन चीजो का ध्यान रखती रही है। अब ये जमीने जो सब्सिडियरी कंपनीज हैं या दूसरी कंपनीज हैं, जो इसमें लिखित हैं, के अंतर्गत है।

महोदया, मैं चूंकि अब आपके द्वारा झारखण्ड के इलाके में नामांकित हुआ हूं और झारखण्ड का इलाका कोयला खदान के इलाके के नाम से जाना जाता है। सेंद्रल कोल फील्ड इण्डिया लि., जिसका हेडक्वार्टर रांची है और उससे पहले एन.सी.डी.सी. (नेशनल कोल डिपार्टमेट कार्पोरेशन) का हेडक्वार्टर भी रांची ही था, भारत कोकिंग कोल लि., जिसका हेडक्वार्टर धनबाद है वह भी झारखण्ड के इलाके में है। उसी तरह सेंद्रल माइन प्लानिंग एण्ड डिजाइन इंस्टीट्यूट लि. रांची है, वह भी झारखण्ड की राजधानी के इलाके में है। इसलिए मैं यहां की जनता की तरफ से, जो एक प्रश्न उनके मन में है उससे आपको अवगत कराना चाहता हूं।

महोदया, मैं आपके माध्यम से मंत्री महोदय से यह आश्वासन भी चाहूंगा कि इस हस्तांतरण के बाद जो कोलरियां चलेंगी सब्सिडियरी कंपनीज के तहत और जो चल रही हैं, क्योंकि सिर्फ जमीन का हस्तांतरण होना है तो क्या वहां की सरकार द्वारा माइन्स सेफ्टी का पूरी तरह ध्यान रखा जाएगा? कोई दुर्घटना न घटे ऐसा एक आश्वासन जरूर जनता चाहेगी। साथ ही साथ उस इलाके का जो रेवेन्यू है उसका पूरा आबंटन हो, उस इलाके को रायल्टी मिल सकें, रायल्टी उसको उसके परिमाण के हिसाब से मिल सके इसकी व्यवस्था चहां की जाए। महोदया, कैटागराइजेशन के बारे मे मैं यहां पर कई बार कह चुका हूं। अभी मेरे पूर्व वक्ता ने कहा है कि इससे उसकी कैलों रिफिक वेल्यू जो कम है वह इससे बेशी हो जाएगी। ऐसा होने का मुख्य कारण यह है कि इस पर ठीक तरह से अंकुश नहीं लगा है और यह तब तक नहीं होगा जब तक इसका

ठीक तरह से कैटोगराइहजेशन नहीं होगा। महोदया, हमारे देश में खासकर हमारे झारखंड इलाके में सेमी-एन्थासाइड कोल एवेलेबल है जो स्टीम कोल के नाम पर, कोकिंग कोल के नाम पर बेचा जा रहा है। इसका कैटोगराइजेशन प्रापर नहीं है। सेमी-एन्ध्रासाइड कोल को हम कन्टी में एनोड और कैथोड़ बनाने के लिए इम्पोर्ट करते हैं। सेमी-एन्थासाइड़ कोल के हमने कैटोगराज्ड नहीं किया है। आज वह कोल ईंटों में भड़ों में प्रयोग में आ रहा है, आज वह कोल धर्मल पावर स्टेशनों में प्रयोग हो रहा है, जबकि इसका प्रयोग ग्रेफ इट मैन्फैक्चरिंग में होना चाहिए, एनोडस मैन्फैक्चरिंग में होना चाहिए, कैथोड़स के मैन्फैक्चरिंग में होना चाहिए जिससे हम सही दामों पर एल्युमीनियम का उत्पादन कर सके। एल्युमीनियम का उत्पादन करने के लिए हमें आज 50 प्रतिशत कार्बन की जरूरत पड़ती है जिसे सेमी-एन्थासाइड कोल उपलब्ध करा सकता है। पर इसका कैटोगराइजेशन न होने के कारण यह कोल स्टीम कोल के नाम पर बिक रहा है, सस्ते दामों पर बिक रहा है। कुछ वर्ष पहले तक यह कोल, सेमी-एन्थ्रासाइड कोल हमारे यहां से एक्सपोर्ट होकर जापान जाता था और जापान से कंसाइन होकर इंडिया आता था। जब मैंने इस सदन में आवाज उठाई तब यह एक्सपोर्ट बंद हुआ लेकिन आज भी इसका कैटोगराइजेशन प्रोपर नहीं हुआ है और इस कारण इसका प्रापर यूज नहीं हो रहा है। सेंट्रल फ्यूल रिसर्च इंस्टीट्यूट, धनबाद ने कई बार इस मुद्दे को सामने रखा है और सामने रखकर कहा है कि इस अच्छी क्वालिटी के कोल को हम दूसरे प्रयोग में ला सकते है, इसे वेल्यू ऐडड कर सकते है और अच्छा मनाफा भी कमा सकते है। जो कोल थर्मल पावर स्टेशन में जाना चाहिए वह वहां नहीं जा रहा है वह ईंटों में भड़ों में जा रहा है और जिसको ईंटों के भट्टे में जाना चाहिए वह धर्मल पावर स्टेशनों में जा रहा है। इससे हमारा प्रोडक्शन, हमारी प्रोडक्टविटी नहीं हो पा रही है और कास्ट आफ प्रोडक्शन आफ अल्टीमेट प्रोडक्टस बढ़ता जा रहा है। महोदया, इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं और मंत्री महोदय से यह आश्वासन चाहूंगा कि इन जमीनों का हस्तांतरण होने के बाद भी भारत सरकार का अकुश इन पर पूरी तरह से रहे क्योंकि आज जब उनको कोर्ट कचहरियों में जाना होता है तो वकालतनामा, पावर आफ अटार्नी उनको कोल इंडिया से लेनी पड़ती हैं, तभी वह लड़ सकते हैं। इससे जो ये बाधायें उनको आ रही हैं इससे उन बाधाओं से उन्हें मुक्ति मिल जाएगी लेकिन इस मुक्ति को ये पूरी मुक्ति में परिवर्तित न करें। इतना कह कर मैं आम जनता, आम मजदूरों के हित और राष्ट्रीय स्वार्थ इन सारी चीजों को ध्यान में रखते हुए मैं इस विधेयक का समर्थन करता हं। धन्यवाद।

श्री प्रेमचन्द्र गुप्ता : उपसभापित महोदया, कोल जैसािक हम सब जानते हैं कि ब्र्लैकगोल्ड के नाम से भी जाना जाता है। किसी भी देश की अर्थव्यवस्था में कोल-माइनिंग और उसमे उस देश की क्या कैपेसिटी है, उसका कितना रिजर्व है, यह किसी भी देश की अर्थव्यवस्था की स्थिति का सूचक होता है। सारी दुनिया ने जहां जहां जिन जिन मुल्कों में कोयले का रिजर्व है उनको पूरी तरह से एक्सप्लाइट किया गया तािक जो वहां पर खनिज हैं उनका पूरा उपयोग किया जा सके। लेकिन हमारी आजादी के पचास साल के इतिहास के बाद में यहां पर इस सेक्टर को, हर सरकार ने, चाहे वह कांग्रेस की सरकार हो, आपकी सरकार हो, कोई भी सरकार रही हो, सब सरकारों ने इस इंडस्ट्री की, इस माइनिंग सेक्टर की पूरी तरह से उपेक्षा की। महोदया, इंग्लैंड में, ग्रेट ब्रिटेन में कोल की माइनिंग को बंद करना पड़ा क्योंकि प्रोडक्शन एक्सेसिय हो गया। धर्मल पावर प्लांट्स को इसकी आवश्यकता नहीं थी, इसलिए माइनिंग को सस्पेड कर दिया गया। हमारे यहां पर इतने धर्मल पावर प्लांट हो करके, अप्रोका, आस्ट्रेलिया और चीन से माइनिंग हो करके,

टांस्पोर्टेशन चार्जेज लगा कर के भी हमारे यहां पर सस्ते में आता है और इसकी क्वालिटी भी अच्छी बताई जाती है। हमारे यहां पर चूंकि कोयला खदानों का माडर्नाइज़ेशन नहीं किया गया, पिछले 50 वर्षों में कोई भी ऐसी पॉलिसी या नीतिगत फैसला नहीं लिया गया जिसमें इस इंडस्टी को, इस मिनरल को पुरी तरह से साइंटिफिक ये में माइनिंग करने की प्लानिंग की गई हो। आपको यह ध्यान है कि माइनिंग में वर्कर्ज के लिए जो सेफ्टी फेक्टर्ज हैं, उन सब को टोटली इंग्नोर किया गया। पिछले कुछ समय पहले गजलीटांड खादानों में पानी भरने से बहुत से लोग मारे गये, इंजीनियर खदानों में फंस गये थे। 40 साल से जो कोल माइन में अंडरग्राऊंड आग लगी हुई है लेकिन यहां कुछ नहीं किया गया। आज माननीय मंत्री जी जो बिल लेकर आए हैं, इस तरह से अडहॉक फैसला करने से कुछ सालुशन निकलने वाला नहीं है और कोई सालुशन निकलेगा भी नहीं। इसके लिए जरूरी है कि एक राष्ट्रीय नीति बनाई जाए, सब पार्टीज को कानफिडेंस में लिया जाए और पूरे देश के सामने एक प्लानिंग रखी जाए कि कोयले की खदानों का हम लोग क्या करना चाहते हैं। जमीन ट्रांस्फर कर दी जाए, पट्टे पर कर दी जाए या नहीं कर दी जाए, इससे कोई सालुशन निकलने वाला नहीं है। जमीन पट्टे पर ट्रांस्फर करने का जो मुब है, इससे मजदरों को और जो हमारे नेशनल रिज़र्व हैं, इनका कोई एडवांटेज इस देश को मिलने वाला नहीं है जब तक आप एक लांग टर्म प्लानिंग नहीं करेंगे। महोदया, आपके माध्यम से, मेरी सरकार से यह राय है कि इस संबंध में एक नेशनल पॉलिसी बनाई जाए और लांग टर्म प्लानिंग की जाए कि इस महत्वपूर्ण खनिज को देश हित में अर्थव्यवस्था को ठीक करने के लिए कैसे उपयोग किया जाए। इस सारी प्लानिंग पर सोच विचार करके फैसला करने की जरूरत है। कोई भी अडहॉक फैसला करने से इसका कोई नतीजा नहीं निकलेगा। धन्यवाद।

SHRI N.T. SHANMUGAM: Madam Deputy Chairperson, I have carefully listened to the debate on the Coal India (Regulation of Transfers and Validation) Bill, 1995 in the House and also the points raised by hon. Members during the course of the debate.

Hon. Member, Shri Bhatt, talked about the challenges of coal import and rationalisation of railway freight. Hon. Member, Shri Agarwal, spoke on the collection of stamp duty, the corruption in Coal India and the need for reorganisation of Coal India. Hon. Member, Shri Thirunavukkarasu, explained the provisions of the Bill and welcomed the Bill. Hon. Member, Shri Jibon Roy, felt that the Bill is legally not correct.

He also mentioned that the present strike in Coal India Ltd. is due to this Bill. Hon. Member, Shri Margabandu, felt that the Bill would lead to privatisation. Shri Eduardo Faleiro talked about the coal mafia and issues relating to tribal land. Hon. Member, Shri S.S. Ahluwalia, talked about the history that led to the introduction of this Bill. He has also mentioned in detail about the latest coal-mining technology, the linkage of coal with power production and issues realting to subsidiaries like ECL, BCCL, etc., and mine safety. Mine safety is governed by the Director-General of Mine Safety. There shall be no change in that position. He has also mentioned

that mine safety should be taken up on a priority basis and that categorisation was not done properly. Hon. Member, Shri Gupta, said, "coal is black gold". He has also mentioned that the mines are not modernised and mine safety is ignored. He has mentioned about the underground fire also. He wanted a National Coal Policy to be formulated.

The Bill has a restricted purpose of empowering the Central Government to direct the transfer of the land and its rights pertaining to all coal-mines or coke-oven plants vested in the Coal India Limited or in a subsidiary company to any or other subsidiary company of Coal India Limited. This Bill is not in any way related to railway freight re-organisation of Coal India Ltd., import of coal, de-notification of tribal lands and transfer of land to multinationals, etc., nor is it a proxy for privatisation of coal-mines.

Now, I may point out that the absence of a formal legal title to the land, coke-oven plants, mining rights and other properties in the subsidiary companies of Coal India Limited has exposed them to litigation and other legal infirmities. This matter was examined by the Committee on Public Undertakings. The Committee had directed that the transfer of rights in and over land and properties in favour of subsidiary companies, which are *de facto* managing the mines and properties vested in Coal India Limited, should be effected without any further delay. Two former Attorney Generals had also advised that this situation needs to be rectified through appropriate legislative measures. The Standing Committee on Industry also undertook a comprehensive examination of many of the issues raised during the discussion. The Report of the Standing Committee, which was laid on the Table of the Rajya Sabha on 27.7.2000, deals with these issues at length and, therefore, it may not be necessary for me to go into them again. The Committee had recommended adoption of this Bill.

It has been pointed out that the same objective could have been achieved by effecting suitable amendments in the Coal Mines Nationalisation Act, 1973, instead of introducing this fresh Bill. It needs to be appreciated that lands, mining rights and other properties have been acquired by Coal India Limited through various Acts, that is, the Coking Coal Mines (Nationalisation) Act, 1972, the Coal Mines Nationalisation Act, 1973, the Coal Bearing Areas (Acquisition and Development) Act, 1957 and the Land Acquisition Act, 1894, and through direct negotiations. An amendment to the Coal Mines (Nationalisation) Act would not have covered the lands and properties acquired through other statutes and modes. Hence, there is the need for a separate Bill.

I would like to bring to the notice of the House that the on-going strike in Coal India Ltd. is not related to the Bill. It is related to wade negotiations. This Bill has been cleared by the Law Ministry as well as by the Standing Committee. The Law Secretary was also examined by the Standing Committee, I would also like to inform the House that the Railways has withdrawn the 10 per cent freight concession basic to imported Coal. Not only that. The Government has now raised the import duty from 15 per cent basic to 25 per cent basic.

SHRI JIBON ROY: It would lead to double taxation. What was the hecessity? I would like to know whether only the Coal India Ltd. was suffering from the problem of transfer of assets from a holding company to a subsidiary company. What is the magnitude of the problem in our country? Why are you specifying only Coal India Ltd., when it is a general problem? The problem pertains to change in the Company Law.

SHRI N.T. SHANMUGAM: I will come to this point. However, these issues do not relate to the Bill. Madam, apprehensions have been expressed by some State Governments and also by some of the hon. Members that the adoption of this Bill may infringe upon the constitutional rights of the State Governments, particularly, in respect of grant of mining leasé, collection of stamp duty and registration fee. I would like to reiterate that after the nationalisation of the coal mines, in terms of the provisions of the Coal Mines (Nationalisation) Acts, the Central Government became the deemed lessee of the State Government. When the Central Government, in turn, vested these coal mines in the Coal India Ltd., the Coal India Ltd. became a deemed lessee of the State Government. The deemed leases are purported to be contractual leases, cranted under the Mines and Mineral Development and Regulation Act, 1957, read with the Mineral Concession Rules, 1960, Similar arrangement exists under the provisions of the Coal Bearing Areas (Acquisition and Development) Act. 1957, in relation to land and mining rights acquired under the said Act. Therefore these statutes leave no scope of discretion with the State Governments to either grant or renew any coal mining lease.

So far as the question of collection of stamp duty and registration fee is concerned. I would like to state that the Bill. inter alia, seeks to validate, with retrospective effect, the transfer of properties from Coal India Ltd. to its subsidiary companies, as these transactions are not covered under the existing provisions of the Coal Mines Nationalisation Act and the Coal Bearing Areas (Acquisition and Development) Act, 1957. Transfer of

such nature cannot be validated through the Transfer of Property Act or the Companies Act, 1956, as they also do not allow retrospective measures.

SHRI JIBON ROY: What would be the status of the holding companies?

SHRI N.T. SHANMUGAM: I will come to this point.

THE DEPUTY CHAIRMAN: Mr. Jibon Roy, this is not a question-answer session. He is replying to the point which you have raised. Let him finish. Listen to him and get fully satisfied. Let him speak.

SHRI N.T. SHANMUGAM: Therefore, no duty or fee is leviable on such transfers.

Moreover, the properties in question are national properties; and, in national interest their transfer should be exempted from the payment of stamp duty. The Standing Committee has also reached the same conclusion and endorsed the view that the proposed enactment would override the Acts of the State Legislature because it flows from the Coal Mines (Nationalisation) Act, and section 28 of the said Act has an overriding effect, stipulating that the Act shall have effect, notwithstanding anything inconsistent therewith in any other law for the time being in force.

Some of the hon. Members have expressed an apprehension that the Bill would facilitate privatisation of the Coal India Ltd. Let me reassure the hon. Members that there is no ground for such fears. The Bill merely seeks to legalise the ownership of the coal mines being managed and operated by the coal producing subsidiaries of Coal India Ltd. The Bill has no such provisions which would facilitate privatisation of the coal mines. For any disinvestment of equity or sale or transfer of coal mines to private parties, the subsidiary companies will have to obtain the approval of the Coal India Ltd. as well as the Central Government.

Questions were also raised on whether this Bill will affect the status of Coal India Limited as a holding company. Here again, I may reassure the august House that as far as the control of Coal India Limited as a holding company is concerned, that is in no way diluted because the Articles of Association of Coal India clearly stipulate that a subsidiary company, before it can transfer any substantial interest in its property, has to take the approval of Coal India. In any case, 100 per cent of the paid up capital of the subsidiaries is owned by CIL. It further stipulates that even for mobilising foreign loans or entering into joint ventures, a subsidiary company has to go "in and through" Coal India Limited only.

I have attempted to clarify the position on all major issues of concern raised by hon. Members. The Bill essentially seeks to plug a lacuna in the statute. This measure will facilitate a clear delineation and consolidation of lands and assets of various subsidiary companies of Coal India Limited. This will avoid litigation and also enable the coal companies to mobilise resources from the market.

I am thankful to the hon. Members for their participation in the debate which illuminated various aspects of the Bill. I would now request the august House to pass the Bill...(Interruptions)...

SHRI JIBON ROY: Madam, my questions have not been answered...

THE DEPUTY CHAIRMAN: What questions?

SHRI C.P. THIRUNAVUKKARASU: All the questions have been answered...(Interruptions)...

SHRI JIBON ROY: सरकार में आप अभी हैं, कल तो इधर ही बैठेंगे. Then you will be in difficulties...

THE DEPUTY CHAIRMAN: Now I put the Bill to vote ... (Interruptions)...

SHRI JIBON ROY: Some clarifications are required ... (Interruptions)...

Madam, I could not follow his speech ... (Interruptions)...

DR. BIPLAB DASGUPTA (West Bengal): Madam, before the voting takes place, we want the hon. Minister to clarify some of the points which have been raised by Shri Jibon Roy. Shri Jibon Roy has raised very pertinent points. His points have remained unanswered. So, I would request the hon. Minister to respond to his points. Then you put the Bill to vote.

SHRI T.N. CHATURVEDI: Shri Jibon Roy wants changes not in the language, but in the idioms. That is not possible. He has given his replies from his angle. You may agree or you may not agree with that. That is your perception.

SHRI JIBON ROY: The first point is that, after all the assets are transferred to the subsidiaries, the holding company does not practically exist. Nowhere in India has it happened since independence that a holding company has distributed its assets to its subsidiaries...

SHRI T.N. CHATURVEDI: A good beginning has to be made.

SHAI JIBON ROY: Therefore, if the holding company does not exist, then what will happen to the interpersonal relationships with its subsidiary? The second question that I had raised was, in the case of any holding company, legally, it is not tenable under the Companies Act. He is legalising an illegal thind...(Interruptions)...

SHRI C.P. THIRUNAVUKKARASU: That is why a law is required...

SHRI NILOTPAL BASU (West Bengal): Madam, the Minister is there to reply to his points. Why do we want so many self-appointed Ministers?

SHRI JIBON ROW: Since it was illegal till yesterday to transfer assets from a holding company to its subsidiaries, the hon. Minister is legalising an illegal thing. And this will have ramifications all over India. I raise the question: Why has the Minister taken this route? He could have taken the route of the Companies Act. The third question that I had raised was...

THE DEPUTY CHAIRMAN: You cannot repeat all the questions. I have allowed only two...

SHRI JIBON ROY: Okay, I will raise the other questions later on.

SHRI S.S. AHLUWALIA: He had raised all these questions in the Standing Committee and he is raising them again now.

SHRI JIBON ROY: Parliament's powers are not usurped by the Standing Committees.

SHRI S. S. AHLUWALIA: That is a mini-Parliament. ... (Interruptions)...

Because you want to walk out, you are saying all these things. ... (Interruptions)...

SHRI JIBON ROY: No. He spoke about the thing but not about the ...(Interruptions)...

THE DEPUTY CHAIRMAN: Let me deal with it ... (Interruptions)...

SHRI JIBON ROY: I have got two more points, Madam.

THE DEPUTY CHAIRMAN: No, no. Mr. Jibon Roy, the Standing Committees were established basically with the purpose that you can

openly discuss the issues without the presence of any media. The reports of the Standing Committees are laid on the Table of the House. As has been mentioned in the House, you are a Member of the Standing Committee. Did you raise this issue in the Standing Committee? Then, what happened to the report? Has the report taken note of your comments? Has the Committee discussed these issues or not?

SHRI JIBON ROY: Madam, generally, we do not discuss the Standing Committee reports in the House. I have given a note of dissent. I have the right to discuss that note of dissent and I have the right to have an answer. I raised it in the Standing Committee, but I did not get the answer in the Standing Committee.

THE DEPUTY CHAIRMAN: Please. I am not asking you. ... (Interruptions)...

Mr. Jibon Roy, will you please sit down? (Interruptions) Mr. Jibon Roy, if you want the redressal of your grievances through the Chair, then, at least, have the courtesy to sit down when I am asking you to sit down. Please reply to me whether we can discuss the Standing Committee's report. There is no problem about it. But the main thing is this. Were the issues that you wanted to raise, discussed in the Standing Committee and did you get the replies?

SHRI JIBON ROY: No. (Interruptions) I have given the note of dissent. It was not answered then. Now, we have the Minister here. The Minister was not available in the Standing Committee.

THE DEPUTY CHAIRMAN: Now, he has asked two questions, out of which I can understand only one. The holding company's assets have been transferred to the subsidiaries. Have they have been transferred or not?

SHRI N. T. SHANMUGAM: Madam, some of the mines were transferred to the subsidiary companies. Also, hundred percent of the paid up capital of the subsidiary companies is with the Coal India Limited. Therefore, for entering into any joint venture or for getting any loan, the subsidiary companies have to take the permission of the Coal India Limited. The overall control remains with the Coal India Limited...(Interruption)...

SHRI JIBON ROY: But where is the holding company? ... (Interruptions)...

"श्री मोहम्मद सलीम (पश्चिमी बंगाल): मैडम, ट्रेज़री बेंचिज़ से जब अहलुवालिया जी बोल रहे थे तो कुछ अंदेशा उन्होंने किया कि ऐसा नहीं होना चाहिए। यहां दिक्कत यह है कि कोल इंडिया के पास जो मिल्कियत थी, वह सब्सिडरी को दे रहे हैं और वह जब कोल इंडिया को नहीं बेच रहे हैं तो अलग-अलग से सब्सिडरी को बेच सकते हैं और उसके साथ लैंड और ऐसेट्स को ट्रांसफर कर सकते हैं, ऐसा अगर खतरा है तो मंत्री जी बता दें।

उपसभापति : उन्होंने बताया है।

श्री एस.एस. अहलुवालिया : सिर्फ जमीन का पट्टा उनके पास नहीं है, उस जमीन का पट्टा दिया जा रहा है और वहां कोल खदान को सब्सिडरी ही चला रही हैं।

श्री नीलोत्पल बसु : मैडम, ये मंत्री नहीं हैं, ये जवाब क्यों दे रहे हैं?

उपसभापति : मंत्री बन जाएंगे, आप फिक्र क्यों कर रहे हैं ...(Interruptions)... I don't understand this. Please sit down. I am putting the Bill to vote.

The question is:

"That the Bill to empower the Central Government to direct the transfer of the land, or of the rights in or over land or of the right, title and interest in relation to a coal mine, coking coal mine or coke oven plant, vested in the Coal India Limited or in a subsidiary company to any subsidiary company of Coal India Limited or any other subsidiary company and to validate certain transfers of such land or rights, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

CLAUSE 1: SHORT TITLE

SHRI N. T. SHANMUGAM: Madam, I move:

(No.2)

"That at page 1, line 4, for the figure "1995" the figure

"2000" be substituted.

<sup>\*</sup>Triansliteration of the speech in Persian script is available in the Hindi version of the debate.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

THE DEPUTY CHAIRMAN: Now, the Enacting Formula; there is one amendment, by Shri N.T. Shanmugam.

### **ENACTING FORMULA**

SHRI N.T. SHANMUGAM: Madam, I move:

"That at page 1, line 1, for the word "Forty-sixth" the word "Fifty-first" be substituted."

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI N.T. SHANMUGAM: Madam, I move:

"that the Bill, as amended, be passed."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Now, we have - I don't know; there are four names before us the Indian Universities (Repeal) Bill, 2000. ...(Interruptions)... We have moved to another Bill. It is a repeal Bill.

सुमित्रा जी, यह बिल तो बगैर डिस्कशन के पास हो जाना चाहिए। यह अंग्रेजों के जमाने का बिल है। इसे आरकाईब्ज़ में से निकालकर ता रहे हैं तो इसे रिपील कर देना चाहिए। इनमें से 2 यूनिवर्सिटीज़ तो हमारे ज्युरिस्डिक्शन में नहीं हैं, एक पाकिस्तान में है, एक बंगलादेश में है।

श्री नीलोत्पल बसु (पश्चिमी बंगाल) : इससे पहले एक सवाल उठाना था। सुबह कहा गया था कि मंत्री जी ...(व्यवधान)...

उपसभापति : मंत्री जी आ गए हैं।

श्री नीलोत्पल बसु: दूसरा जो दिल्ली वाला सवाल है, किसानों वाला सवाल है, इन पर कब स्टेटमेंट होगा, कब बयान आएगा? इतना ज्वलंत मुद्दा बाकी रह गया और सरकार ने जानकारी भी नहीं दी कि क्या शैड्यूल होगा?

SHRI DIPANKAR MUKHERJEE (West Bengal): Madam, all educational institutions have been closed down in Delhi. What amendment Bill are we discussing here? We are supposed to get a statement from the Government on this subject.

SHRI NILOTPAL BASU: The Government could not protect public property. ...(Interruptions)...

**ंश्री मोहम्मद सली**म : आज भी चारो ओर से लोग देख रहे हैं कि पार्लियामेंट में हल्ला हुआ है या नहीं, हंगामा हुआ है या नहीं। लोग परेशान हैं चारों तरफ।

श्री दीपांकर मुखर्जी : वहां हल्ला हो रहा है और हम लोग यहां डिस्कशन ही नहीं करते। किसी की सिरदर्दी नहीं है यह ...(व्यवधान)...

उपसभापति : इतने जोर की आवाज होगी तो मुझे जरूर सिरदर्द हो जाएगा ...(व्यवधान)...अभी आप लोग बैठ जाइए ...(व्यवधान)...

श्री दीपांकर मुखर्जी : हमको सरकार से मतलब नहीं है, हमें इस सवाल से मतलब है ...(व्यवधान)... चाहे वह कोई भी सरकार हो, हमें तो इस सवाल से मतलब है।

श्री मोहम्मद सलीम : सरकारे बदलती रहती हैं लेकिन रवैया नहीं बदलता है। यह गलत बात है।

SHRI DIPANKAR MUKHERJEE: Where is the Home Minister? ... (Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down. The Minister is going to reply to the queries which you had made in the morning regarding Delhi. He will let you know. Let me also know.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL): Madam, the statement that we had promised to make in the morning, we will make it today at 5 o'clock. Shri Jagmohan will make a statement in the House.

DEPUTY CHAIRMAN: At 5 o'clock. ... (Interruptions)...

SHRI O. RAJAGOPAL: It is getting ready. ...(Interruptions)...

SHRI DIPANKAR MUKHERJEE: Now, the Minister is saying that he will find out. ... (Interruptions)...

SHRI NILOTPAL BASU: Madam, the solemn assurance given in the House is not being fulfilled. ...(Interruptions)... Unless the Government makes the statement, we won't allow the Government to transact any Business in the House.

MISS MABEL REBELLO (Madhya Pradesh): Madam, it is affecting the lives of the people. The people are facing a lot of problems. Please take up this issue first. ...(Interruptions)...

<sup>\*</sup>Transliteration of the speech in Persian script is available-in the Hindi version of the debate.

THE DEPUTY CHAIRMAN: Now, I am dealing with the Indian Universities (Repeal) Bill, 2000.

SHRI DIPANKAR MUKHERJEE: In the morning, the Leader of the House had promised that the Government would make a statement. Where is the Leader of the House? ... (Interruptions)...

SHRI NILOTPAL BASU: We cannot allow transaction of any Government Business, unless the statement is made. ... (Interruptions)...

\*श्री मोहस्पव सलीम: यह कोई बहुत दूर का मामला नहीं है। सरकार दिल्ली में है और हम लोग भी दिल्ली में बैठे हुए हैं। या तो सरकार देश के सवालात को गंभीरता से नहीं ले रही है या फिर वह इस सदन को गंभीरता से नहीं ले रही है ...(व्यवधान)... मैडम, यह सेंद्रल गवर्नमेंट का मामला है ...(व्यवधान)...

THE DEPUTY CHAIRMAN: Mr. Salim, please sit down. The Minister said - I don't know whether you heard it or not - I heard it-that the statement by Mr. Jagmohan will come to the House at 5 o'clock. Just now, I am dealing with the Indian Universities (Repeal) Bill, 2000. So, please sit peacefully and let her move the Bill. अभी यह हो जाने दीजिए, फिर भी बहुत समय है।

श्री जीवन राय: यह छोटा सा बिल है, ज्यादा नहीं है। उपसभापति: इसलिए जल्दी खत्म कर दीजिए।

SHRI NILOTPAL BASU: Madam, the Home Minister should make the statement.

THE DEPUTY CHAIRMAN: Whoever makes it, jointly, the Government is responsible for that. You can't say that only he should come and make the statement. (Interruptions) Mr. Salim, will you please sit down? It is the collective responsibility of the Government. The House can't say as to who should come and make the statement. If the Minister for Urban Affairs and Development comes and makes the statement, you first see the statement and then you can complain if you want to, which I don't think you should.

श्री मोहम्मद सलीम: खुराना जी को मंत्री बनाने से इतना झगड़ा नहीं होता। उपसभापति: अब आप यह सजेशन पी.एम. को दीजिएगा। बोलिए।

<sup>\*</sup>Transliteration of the speech in Persian script is available in the Hindi version of the debate.

### THE INDIAN UNIVERSITIES (REPEAL) BILL, 2000

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (सुश्री सुमित्रा महाजन) : मैं प्रस्ताव करती हुं :

'कि भारतीय विश्वविद्यालय अधिनियम, 1904 का निरसन करने वाले विधेयक पर विचार किया जाए।'

माननीय महोदया, डा. मुरली मनोहर जोशी की ओर से मैं प्रस्ताव करती हूं कि भारतीय विश्वविद्यालय अधिनियम, 1904 का निरसन करने वाले विधेयक पर विद्यार किया जाए, क्योंकि यह विधेयक ब्रिटिश शासनकाल में ब्रिटिश-भारत के विश्वविद्यालय से उनको शासित करने से संबंधित था। उसके बाद जो-जो विश्वविद्यालय इससे संबंधित थे, हरेक प्रदेश ने अपना-अपना अधिनियम पास कर दिया है इनको शासित करने के लिए, जैसे कलकता, मुम्बई, मद्रास, इलाहाबाद वगैरह और इसलिए अब इस विश्वविद्यालय अधिनियम का कोई महत्व नहीं रहता है। लॉ मिनिस्ट्री ने भी इसके लिए अनुमोदन दिया हुआ है, तो इसकी अब कोई आवश्यकता नहीं है और इसलिए मैं प्रस्ताव करती हूं कि इसको निरसन करने वाले इस विधेयक पर विचार किया जाए।

The question was proposed.

उपसभापति : अब बम्बई तो मुम्बई हो गया, मद्रास तो चैन्नई हो गया, लाहौर तो चला गया।

श्री एस.एस. अहलुवालिया (झारखण्ड): कलकत्ता कोलकता हो गया।

उपसभापति : वैसे भी यह रिडंडेंटमेट हो गया है। इस पर डिस्कशन क्या करना है।

SOME HON. MEMBERS: Yes, Madam.

THE DEPUTY CHAIRMAN: Now, I will put the motion to vote.

The question is:

"That the Bill to repeal the Indian University Act, 1904, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.